

Central Information Commission

Decision No.280/IC(A)/2006
F. No.CIC/MA/A/2006/00532

Dated, the18th September, 2006

Name of the Appellant : Sh. A Samad Dawood Bhaiyat, At P.O. Sanjali
– 394 115, Tal. Ankleshwar, Distt. Bharuch.
Gujarat.

Name of the Public Authority: Hindustan Petroleum Corporation Limited, 8
Shoorji Vallabhdas Marg, Post Box No.155,
Mumbai – 400 001.

DECISION

Facts of the Case:

1. The appellant had sought the following information from the CPIO of HPCL:

- (i) *“Merit list of panel selected & sent by D.S.B.*
- (ii) *Whose name Retail outlet order issued by D.S.B.*
- (iii) *On the basis of L.O.I. complete copy of report of sales officer & copy of N.O.C. letter.*
- (iv) *Copy of the procedure letter of allotment of retail outlet.”*

2. The CPIO furnished partial information. For the remaining information relating to the merit panel and procedure for allotment of retail outlets the appellant was informed that the information sought was confidential.

Commission’s Decision:

3. The entire process of allotment of retail outlets (ROs) and the procedure followed for preparation of merit list should fall under public domain. Accordingly, the information sought should be furnished to the appellant. Even the

preparation of documents like sales officer's report, which are a part of the process of allotment of ROs, should also be disclosed.

4. The appeal is accordingly disposed of.

Sd/-
(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy:

(L.C. Singhi)
Additional Registrar

Cc:

1. Sh. A Samad Dawood Bhaiyat, At P.O. Sanjali – 394 115, Tal. Ankleshwar, Distt. Bharuch. Gujarat.
2. Sh. H.R. Wate, Dy. Gl. Manager, Marketing (Retail) & CPIO, Hindustan Petroleum Corporation Limited, 8 Shoorji Vallabhdas Marg, Post Box No.155, Mumbai – 400 001.